

TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJANKUMARAMANGALAM): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Fifth Amendment Rules, 1992 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 24th July, 1992.
- (ii) The Environment (Protection) Sixth Amendment Rules, 1992 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 24th August, 1992.

[Placed in Library. See No. L.T.-2685/92].

**Essential Commodities (Special Provisions) Amendment Ordinance, 1992, Indian Medical Council (Amendment) Ordinance, 1992 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table:-

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-

- (i) The Essential Commodities (Special Provisions) Amendment Ordinance, 1992 (No. 12 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T.-2686/92].

- (ii) The Indian Medical Council

(Amendment) Ordinance, 1992 (No. 13 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T.-2687/92].

- (iii) The Dentists (Amendment) Ordinance, 1992 (No. 14 of 1992) promulgated by the President on the 27th August, 1992.

[Placed in Library. See No. L.T. - 2688/92].

- (iv) The interest on Delayed Payments to Small Scale and Ancillary industrial Undertakings Ordinance, 1992 (No. 15 of 1992) promulgated by the President on the 23rd September, 1992.

[Placed in Library. See No. L.T.-2689/92].

- (v) The Delhi Development (Amendment) Ordinance, 1992 (No. 16 of 1992) promulgated by the President on the 24th September, 1992.

[Placed in Library. See No. L.T.-2690/92].

- (vi) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1992 (No. 17 of 1992) promulgated by the President on the 1st October, 1992.

[Placed in Library. See No. L.T.-2691/92].

- (vii) The Multimodal Transportation of Goods Ordinance, 1992 (No. 18 of 1992) promulgated by the President on the 16th October, 1992.

[Placed in Library. See No. L.T.-2692/92].

- (viii) The National highways (Amendment) Ordinance, 1992 (No. 20 of 1992) promulgated by the President on the

23rd October, 1992.

[Placed in Library. See No. L.T.-2693/92].

- (ix) The Wild Life (Protection) Amendment Ordinance, 1992 (No. 20 of 1992) promulgated by the President on the 23rd October, 1992.

[Placed in Library. See No. L.T., 2694/92].

- (2) A copy of the Leaders of Opposition in Parliament (Allowances, Medical and other Facilities) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 745(E) in Gazette of India dated the 27th August, 1992 under sub-section (3) of Section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

[Placed in Library. See No. L.T.-2695/92.

**Railways Red Traffic (Amendment) Rules, 1992 Memorandum of understanding between Indian Railway Construction Co. and Ministry of Railways for 1992-93 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): I beg to lay on the Table:-

- (1) A copy of the Railways Red Tariff (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 275 in Gazette of India dated the 6th June, 1992 under section 199 of the Indian Railways Act, 1989.

[Placed in Library. See No. L.T.-2696/92].

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Indian Railways

Construction Company Limited and the Ministry of Railways for the year 1992-93.

[Placed in Library. See No. L.T.-2697/92].

- (ii) Memorandum of Understanding between the RITES and the Ministry of Railways for the year 1992-93.

[Placed in Library. See No. L.T.-2698/92].

*Annual Report, Audited Accounts and Review on the working of the Indian Institute of Advanced Study, Shimla for 1990-91 and a Statement showing delay in laying these papers etc.*

THE DEPUTY MINISTER OF THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T.-2699/92].

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Academiq, New Delhi, for the years 1990-91 along with Audited Accounts.